

Through Video Conference via Cisco WebEx.

CBI Case No. 424/2019
CBI v. Dalip Singh & Ors.

In view of the office order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, the matter is taken up for hearing through video conference.

10.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 Dalip Singh on bail.
Accused No. 2 Pranjal Joshi on bail.
Accused No. 3 Harbans Rai Singhal on bail.

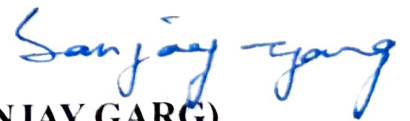
Ms. Tusharika Mattoo, counsel for the accused No.1.
Sh. Ajit Singh, counsel for accused Nos. 2 & 3.

Some more time is sought by the PP for the CBI to file reply to the applications dated 15.02.2020 filed on behalf of accused Nos. 2 & 3 by stating that the same could not be prepared due to the transfer of IO. Let the reply be filed positively before the next date with advance copy to the counsel for the accused Nos. 2 & 3.

Put up for arguments on the pending applications on **19.08.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/10.08.2020.